Releasing of a licence to Jayashree Shipping Company

599. SHRI K. L. LAKKAPPA: DR. HENRY AUSTIN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether in the 1st week of July, 1977 a Birla concern in the name of Jayashree Shipping Company which is a subsidiary company of Jayashree Tea and Industry Limited was granted a licence;
 - (b) if so, the details of the same;
- (c) whether the same company was granted a loan from State Bank of India of nearly Rs. 8 crores for purchasing two old ships from Japan against that loan;
 - (d) if so, how far this is true;
- (e) whether earlier licence was refused to this company; and
- (f) the reasons for granting licences to the same company now?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No licence was granted. Only on approval for acquiring two second-hand vessels from abroad was accorded to Jayashree Tea and Industries Limited.

- (b) to (d). The approval was for purchase of two bulk carriers of about 16,000 DWT each built in 1970 and 1972 for a total price of about Rs. 7.38 crores by raising a foreign exchange loan to the extent of 90% of the price through the State Bank of India, the remaining 10% being met by the Company itself.
 - (e) No, Sir.
 - (f) Does not arise.

Construction of Garhwal Rishikesh Hydel Scheme Hardwar

600. SHRI K. LAKKAPPA: Will the Minister of ENERGY be pleased to state:

- (a) the total amount of assistance given by the Central Government for the Garhwal Rishikesh Hydel Scheme (Hardwar);
- (b) the target date for completion of the scheme; and

(c) whether the construction work is proceeding according to the plan; if not, the reasons for the delay?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Project is being executed as part of the State Plan of Uttar Pradesh in which the approved outlay for the Project for the current year is Rs. 30 crores.

- (b) the target date of completion of the Project is March, 1980.
- (c) the erection of electrical equipment of the Project which envisages the installation of 4 Units of 36 MW each is proceeding as per schedule. During excavation of intake and forebay, however, plastic seams have been found for which special treatment is under consideration. The problem, which may affect the commissioning targets, is being examined by experts.

12 hrs.

RE: QUESTIONS OF PRIVILEGE

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Mr. Speaker, Sir, I have sent a notice for a motion of privilege regarding the insinuation made by the police official of Delhi at the time of arrest of Shri C. K. Chandrappan to the effect that the created rowdysim. It is contained in the bulletin.

MR. SPEAKER: I have called for a report from the Home Ministry. It is expected today. Please, sit down.

SHRI M. KALYANASUNDARAM: You are the Speaker of the House. You have to uphold the rights of the Members. As you have been for a long time a judge of the Supreme Court, so you think that you can order the members. Speaker is servant of the House and not a master of the House. He has neither eyes to see nor ears to hear except as directet by the House. You should respect the dignity of the members and do not ask them to sit by show of hands.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Before you ask the Minister, the privilege motion should be discussed first.